

ITEM NO.55

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3329/2016

(Arising out of impugned final judgment and order dated 11-12-2015 in OA No. 1747/1982 passed by the High Court Of Judicature At Allahabad)

MADANPAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 17-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Rishi Malhotra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. In addition to normal mode of service, liberty is granted to serve the Standing Counsel for the State of Uttar Pradesh.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)